



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
THIRD SESSION

THE ADICHUNCHANAGIRI UNIVERSITY (AMENDMENT) BILL, 2019
(LA Bill No. 07 of 2019)

A Bill to amend the Adichunchanagiri University Act, 2012.

Whereas it is expedient to amend the Adichunchanagiri University Act, 2012 (Karnataka Act 18 of 2013) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventieth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Adichunchanagiri University (Amendment) Act, 2019.

(2) It shall come into force at once.

2. Amendment of section 23.- In section 23 of the Adichunchanagiri University Act, 2012 (Karnataka Act 18 of 2013), in sub-section (1),-

(1) in clause (vi), for the words "two persons", the words "three persons" shall be substituted; and

(2) after clause (viii), the following shall be inserted, namely:-

"(ix) Two academicians nominated by the Chancellor".

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Adichunchanagiri University Act, 2012 (Karnataka Act 18 of 2013) to,-

- (i) increase the number of nominated persons by the Sponsoring Body from two to three;
- (ii) include two academicians nominated by the Chancellor as members to the Board of Governors.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

G.T. DEVEGOWDA
Minister for Higher Education

M.K. Vishalakshi
Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE**EXTRACT FROM THE ADICHUNCHANAGIRI UNIVERSITY ACT, 2012
(KARNATAKA ACT 18 OF 2013)****XX****XX****XX**

23. The Board of Governors and its powers.-(1) The Board of Governors shall consist of the following, namely:-

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(vi) Two persons nominated by the Sponsoring Body of whom one shall be woman.

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